

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 1 FEB 1994

APPLICATION NO(s) 798 of 1993.

APPLICANTS: H.K.Vidyanand

RESPONDENTS: Sub-Divisional Inspector,
Postal, Sagar and Others.

TO.

1. Miss.H.Mangalamba Rao,
Advocate,C/o.B.M.S.Office,
Subedarchatram Road,
Bangalore-560 009.
2. Sri.M.S.Padmarajaiah,
Sr.C.G.S.C.,High Court Bldg,
Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

-xxx-

Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 12-01-1994.

Issued on
12/1/94

R. Deo
For DEPUTY REGISTRAR
JUDICIAL BRANCHES. 112/94

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CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

ORIGINAL APPLICATION NUMBER 798 OF 1993

WEDNESDAY THIS THE 12TH DAY OF JANUARY, 1994.

Mr. Justice P.K. Shyamsundar, ... Vice-Chairman.

Mr. T.V. Ramanan, ... Member (A)

H.K. Vidyanand,
EDTM, Maithkatte,
Shimoga District. ... Applicant.

(By Advocate Ms. H. Mangalamba Rao)

v.

1. Sub-Divisional Inspector (Postal)
Sagar Sub-Division, Sagar-577 401.

2. Senior Superintendent of Post
Offices, Shimoga Division,
Shimoga.

3. Post Master General,
S.K. Region, Bangalore-560 001.

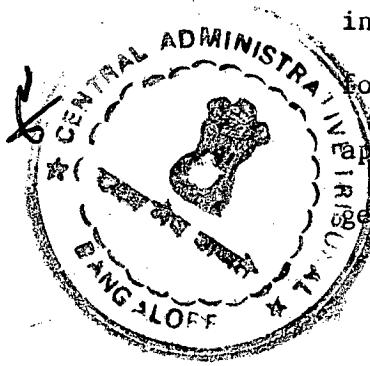
.. Respondents.

(By Standing Counsel Shri M.S. Padmarajaiah)

ORDER

Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

We think it appropriate to dispose off this application finally at the admission stage itself, now that we heard both sides and the stand of the Government has been projected by an objection statement in which they have stated that the applicant had to be disturbed because of exigencies arising, i.e., the post held by the applicant had to be abolished and in lieu they were more than willing to accommodate the applicant by posting him to a place called Pandumatti which the learned Standing Counsel tells us is quite close to the place where he was formerly working. We suggested to the learned counsel for the applicant to instruct the applicant to avail himself of this ^{not} generous offer and if he is satisfied with that posting he can



thereafter make a representation seeking such other alternative place. We are happy to note the learned counsel now tells us that this is the best that could happen to the applicant. Under the circumstances we dispose off this application by directing the applicant to go and report for duty at Pandumatti Post Office and thereafter if he wants a change to some other place, he may make a representation to the department for appropriate consideration. With these observations, this application stands disposed off finally. No costs.

Sd-

MEMBER(A)

Sd-

VICE-CHAIRMAN.

TRUE COPY

Mr. *Dee S*
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

11/2/94

